#### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 59 OF 2018 & IA NO. 1111 OF 2018

Dated: 25th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

T.C. Terrytex Limited .... Appellant(s)

Versus

Punjab State Power Corporation Limited & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Kr. Dwivedi

Proxy for Mr. Ankit Goel

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. Sakesh Kumar for R-2

#### **ORDER**

# IA No. 1111 of 2018 (Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

### **APPEAL NO. 59 OF 2018**

Learned Counsel for the Appellant seeks two more weeks' time to file rejoinder.

Finally, two weeks' time is granted. Learned counsel for the Appellant may file rejoinder on or before 9-10-2018 with advance copy to the other side.

List the matter on <u>29-10-2018</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson